

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 12**  
**(IB)-1431(PB)/2019**

**IN THE MATTER OF:**

Axis Bank Ltd.

.... Applicant/petitioner

v.

Payne Realtors Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 26.08.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Harshit Khare, Adv.

**ORDER**

In IA-2540/2020, the Applicant is hereby directed to issue notice to the Respondents, upon which, the Respondents are hereby directed to file their replies, within 15 days hereof and rejoinder, if any, within 5 days thereof.

List this IA-2540/2020 for hearing on **08.10.2020**.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**